

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 253 OF 2023

IN THE MATTER OF:-

Raja Muzaffar Bhat

... Applicant

Versus

Union Territory & Jammu & Kashmir & Ors.

... Respondents


ADDITIONAL AFFIDAVIT ON BEHALF OF APPLICANT

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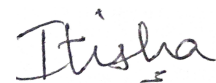
Through



RITWICK DUTTA



RAHUL CHOUDHARY

ITISHA AWASTHI
ADVOCATES

Counsel for the Applicants

N-73, Lower Ground Floor, Greater Kailash-1

New Delhi – 110048

Email id:- Litigation@dclawchambers.com

Place:- New Delhi

Dated:- 04.04.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH AT NEW DELHI****ORIGINAL APPLICATION NO. 253 OF 2023****IN THE MATTER OF:**

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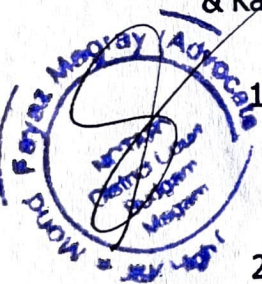
Union Territory & Jammu & Kashmir

... Respondents

ADDITIONAL AFFIDAVIT ON BEHALF OF APPLICANT

I, Raja Muzaffar Bhat, R/o 64, Alamdar Colony, Gopalpura, District Budgam, Jammu & Kashmir- 191113, do hereby solemnly affirm and declare as under:

1. That I am the Applicant in the above titled application and conversant with the facts and circumstances of the case and competent to swear this affidavit.
2. That the above-titled Original Application has been filed highlighting the rampant and illegal disposal of solid and bio-medical waste on the banks of Poonch River, in the area falling between Sher-E-Kashmir Bridge (NH 144A) and the confluence of Poonch River and Belar Nala in Poonch Town, Union Territory of Jammu & Kashmir.
3. That the Hon'ble Tribunal took cognizance of the issue of dumping of waste on the banks of Poonch River on 13.04.2023 and subsequently vide Order dated 17.04.2025 had recorded the statement of CEO, Municipal Council, Poonch made in the Report dated 15.04.2025 that the entire legacy waste will be cleared by August 2025:



Raja Muzaffar

"The report states that the entire legacy solid waste will be remediated by August 2025, subject to smooth tendering process."

4. That in this regard, the Hon'ble Tribunal vide Order dated 17.04.2025 had directed the CEO to file an affidavit giving this undertaking:

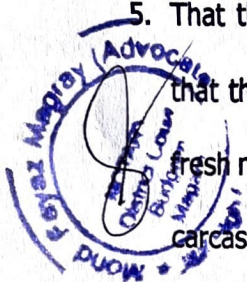
"3. The CEO, Poonch is directed to file an undertaking in the form of affidavit stating that the entire legacy waste will be remediated by 31.08.2025 and also give the clear details with supporting material in respect of 100% treatment of the daily generated waste."

5. That the Applicant is producing recent photographs from the site that show that the legacy waste has not been cleared. In addition to the legacy waste, fresh mixed waste is being dumped on the site, which also includes dead animal carcass. This waste is dumped so close to the river that it may flow into the river at any time, causing high contamination to the drinking water in the river. Copy of photographs dated 01.04.2026 showing the current ground status is annexed herewith as **ANNEXURE A-1**.

Copy of photographs dated 25.08.2025 and 25.11.2025 showing dead animal carcass is annexed herewith as **ANNEXURE A-2**.

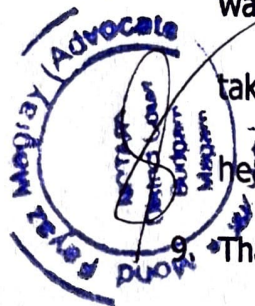
6. That in one of the photographs, heavy machinery can be seen intentionally pushing the waste into the river. The Municipal Council is deliberately putting the waste into the river in order to reduce the waste on its banks. Last year also the machine was used to dump waste inside river and the matter was brought into the notice of this Hon'ble Tribunal.

7. That the Applicant has, in the past, produced photographs to show that no steps to remove waste and remediate the site has been taken. These photographs are annexed at **Pages 52, 465-467, 526-527 and 655-666**.



Imraffan

8. That the authorities have failed to remediate the situation on ground and have taken no steps to ensure that the river water, which forms source of drinking water for people living downstream, is not polluted. If no immediate steps are taken, irreversible damage will be caused to the environment and human health.



That in light of the above facts and circumstances and in the interest of justice, this Hon'ble Tribunal may pass suitable orders directing immediate removal of the waste from the banks of River Poonch to prevent any further degradation of the environment and adverse impact on human health.

Muzaffar
DEPONENT

emitted that the statement as declared on oath before me at Budgam Magam on this day of

by Kata Muzaffar
Bhat S/o Bashir Bhat
R/o Alandar Colony Gampora Budgam.
identified by Sd. S. Akbar

[Signature]
Notary Public
(Budgam, Magam)

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सत्यमेव जयते

INDIA NON JUDICIAL

Government of Jammu and Kashmir

₹10

e-Stamp

Certificate No.	: IN-JK17591003674509Y
Certificate Issued Date	: 04-Apr-2026 10:05 AM
Account Reference	: NEWIMPACC (SV)/ jk12523904/ BUDGAM/ JK-BG
Unique Doc. Reference	: SUBIN-JKJK1252390418241027238430Y
Purchased by	: Raja Muzafar
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: Raja Muzafar
Second Party	: Not Applicable
Stamp Duty Paid By	: Raja Muzafar
Stamp Duty Amount(Rs.)	: 10 (Ten only)



₹10

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Statutory Alert:

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2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

Photographs dated 01.04.2026 showing on-ground current status





Photographs dated 25.08.2025 and 25.11.2025 showing dumping of dead animal carcass









667

Litigation . <litigation@dclawchambers.com>

Additional Affidavit on behalf of the Applicant in OA no. 253 of 2023 Raja Muzaffar Bhat Versus. Union Territory & Jammu and Kashmir and Ors.

1 message

Litigation . <litigation@dclawchambers.com>

Sat, Apr 4, 2026 at 11:51 AM

To: Gautam Singh <gautamsinghh.ind@gmail.com>, cs-jandk@nic.in, housingudd9@gmail.com, additionalsecretaryhealth@gmail.com, hudd-jk@nic.in, ccb.cpcb@nic.in, membersecy.pcb@jk.gov.in, eopoonch-jk@nic.in, poonch@nic.in, CMOPoonch@gmail.com
Cc: itishaawasthi@proton.me

Dear Sir/madam,

Please find attached- Additional Affidavit on behalf of the Applicant in OA no. 253 of 2023 Raja Muzaffar Bhat Versus. Union Territory & Jammu and Kashmir and Ors.

Thanks & Regards
Counsel for the Applicant

 **Additional Affidavit on behalf of Applicant.pdf**
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